

## NOTICE

In partial modification to the Judicial Assignment at the Aurangabad Bench, which has come into effect from 20<sup>th</sup> August 2018 (Partially modified on 10<sup>th</sup> September 2018, 17<sup>th</sup> September 2018 and 15<sup>th</sup> October 2018), it is hereby notified for the information of Advocates and parties appearing in person that **the Honourable the Acting Chief Justice** is pleased to approve following partial modification with effect from **16<sup>th</sup> October 2018**:

The Hon'ble Shri Justice <b>P R. BORA</b>	For admission, hearing, final hearing and order matters therein :- (A) All First Appeals of even years. (B) Regular Bail Applications. For admission, hearing, final hearing and order matters therein:- (C) Criminal Writ Petitions and Criminal Revision Applications of even years.
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- I) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice V. K. Jadhav** is allowed before the Court presided over by the **Hon'ble Shri Justice K. L. Wadane** and vice versa.
- II) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice Sunil K. Kotwal** is allowed before the Court presided over by the **Hon'ble Shri Justice S.M. Gavhane** and vice versa.

High Court, Appellate Side,  
Bombay.

By order,

Date : 15<sup>th</sup> October 2018

Sd/-  
(Ajit N. Mare)  
Registrar (Judl-I)